IN THE PRINCIPAL BENCH OF CENTRAL ADMINISTRATIVE TRIBUNAL. DELHI

REGISTRATION NO. 24 OF 1985

82n Ongkar Nath

PETITIONER(S)

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Secy (Foxtiles); M/o Commerce

RESPONDENT(S)

6.12.1985.

The petitioner who is present in person was The impugned order is dated 18.12.1980. In this petition filed on 20.11.85, the grievance is made against an order dated 18.12.1980. Against that order the petitioner had made a representation on 5.1.1981. That representation was rejected by order dated 24.3.1981. The latest representation made by the Petitioner for reopening the case was made on 28.3.1984. That representation was not disposed off for more than six months and the period of six months expired on 28th September, 1984. Even from that date this petition is filed beyond one year and consequently it is barred by limitation prescribed under section 21(2)(a) of the Administrative Tribunal The petition itself does not state the grounds for the delay. As no sufficient cause for condoning the delay or stated, much less established, this petition is rejected as time-barred.

> (K.MADHAVA REDDY) CHAIRMAN

6.12.1985

25° J

(S.P. MUKERJI) MEMBER 6.12.1985.